

ITEM NO.47

COURT NO.13

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Diary No. 3469/2015

(Arising out of impugned final judgment and order dated 11/12/2014 in IA No. 1840/2014 in WJC No. 7426/2004, 21/10/2013 in IA No. 6817/2011, 11/12/2014 in CR No. 73/2014 passed by the High Court of Judicature at Patna)

KALI CHARAN PRASAD

Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS.
(Office report on default)

Respondent(s)

Date : 04/08/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
[IN CHAMBERS]

For Petitioner(s) Mr. Anup Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

One week's time is granted to learned counsel for the
petitioner to cure the defects.

(ASHIMA CHHABRA)
Sr. P.A.

(RENU DIWAN)
Court Master